

Abolition of "Benami Deeds on Allotments of Lands

5347. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government propose to abolish "benami deeds on allotments of lands" with a view to enforcing the urban land ceiling Act, 1976; and

(b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). There is no such proposal at present under consideration of the Government of India.

Setting up of Hospitals for C.G.H.S. Beneficiaries in Delhi

5348. SHRI PRATAPRAO B. BHOSALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to set up hospitals for beneficiaries of CGHS in Delhi under each system of medicines;

(b) if so, the details thereof with names of localities selected for the purpose; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND

FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) to (c). No such proposal is under consideration due to financial constraints.

[*Translation*]

Jamrani Dam Project

5349. SHRI M.S. PAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) the share of Union Government and Government of Uttar Pradesh in Jamrani Dam Project in Uttar Pradesh;

(b) the details of work completed on the project so far; and

(c) the target fixed for completion of the remaining work?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Entire cost of the project is to be borne by the State Government.

(b) Project buildings, barrage at Kathgodam, Gola supplementary canal, along with Haripura and Paha feeder canals have been completed.

(c) The project is scheduled to spill-over in the IX Plan.